

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 230 of 2018

IN THE MATTER OF:

Yogesh Gupta & Ors.

...Appellants

Vs

Brij Bhushan Gupta & Ors.

....Respondents

Present:

For Appellants: Mr. Manish Rai, Advocate.

For Respondents: Dr. M. K. Pandey, Advocate.

ORDER

04.12.2018: This appeal has been preferred by the Appellant against order dated 5th June, 2018 whereby and whereunder the Tribunal refused to accept the rejoinder filed by the Petitioner (Appellant herein) beyond time given by the Tribunal.

2. Learned counsel appearing on behalf of the Respondent submitted that they have no objection if rejoinder filed by the Petitioner (Appellant) is taken on record.

3. In the fact and circumstances, we set aside the order dated 5th June, 2018 and direct the Tribunal to take on record the rejoinder filed by the Petitioner (Appellant herein) and to decide the petition on merit.

4. Appeal is allowed with aforesaid observation and direction. No costs.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

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